

ITEM NO.6

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(ONLY I.A.No.22379/2024 (bail) in Cr1.A. 1278/2023.
IA No. 22379/2024 - GRANT OF BAIL)

Date : 19-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Vishwajit Singh, Sr. Adv.
Mrs. Prabhati Nayak, Adv.
Mr. Niranjan Sahu, AOR
Mr. Debabrata Dash, Adv.
Mr. Umakant Misra, Adv.
Ms. Apoorva Sharma, Adv.
Mr. Manav Sabharwal, Adv.

Ms. Charu Ambwani, AOR

Mr. Vipin Singh Bansal, Adv.
Mr. Shivendra Sharma, Adv.
Ms. Kanika, Adv.
Mr. Pankaj Kumar, Adv.
Mr. Sidharth Arora, Adv.
Mr. Satjit Singh Chhabra, Adv.
Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Yasharth Kant, AOR/Adv.
Mr. Nikhil Sharma, Adv.
Mr. Ankit Goel, AOR
Sonal Khushwa, Adv.

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The appellant is the convicted and sentenced for the offences punishable under Sections 302, 148 & 149 of the Indian Penal Code and he seeks bail for surgery of ano-rectal fistula.

It is pertinent to note that earlier the appellant has already been granted interim bail for the same surgery vide this Court's order dated 16.09.2021.

Under these circumstances, we are not inclined to grant bail to the appellant for the same surgery. However, the jail authorities where the appellant at present imprisoned is directed to take necessary steps for medically examine the appellant including providing every medical assistance to the appellant to get the surgery done, if needed.

Accordingly, IA No.22379/2024 is dismissed.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)